१. संबंधित नाम और प्रारंभ – (१) इस आदेश का संबंधित नाम कंपनी (कठिनाइयों को दूर करता) द्वारा आदेश २०१७ होगा।

(२) यह अयूब, २०१७ की २३ तारीख को प्रकट होगा।
2. In the Companies Act, 2013, in section 247, in sub-section (1), for the words “a person having such qualifications and experience and registered as a valuer in such manner, on such terms and conditions as may be prescribed, there is a need to provide clarity and remove the difficulty of having no reference to an organisation to which the valuer may belong;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 470 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following Order to remove the above said difficulties, namely:-

1. Short title and commencement.- (1) This Order may be called the Companies (Removal of Difficulties) Second Order, 2017.

(2) It shall come into force from the 23rd day of October, 2017.

2. In the Companies Act, 2013, in section 247, in sub-section (1), for the words “a person having such qualifications and experience and registered as a valuer in such manner, on such terms and conditions as may
be prescribed”, the words “a person having such qualifications and experience, registered as a valuer and being a member of an organisation recognised, in such manner, on such terms and conditions as may be prescribed” shall be substituted.

[F.No. 1/27/2013-CL-V]

AMARDEEP SINGH BHATIA, Jt. Secy.